

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL (NGT)

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 295 Of 2023

IN RE:

IN THE MATTER OF:

Dimpal Kumar

...Applicant

Versus

State of Punjab & Others

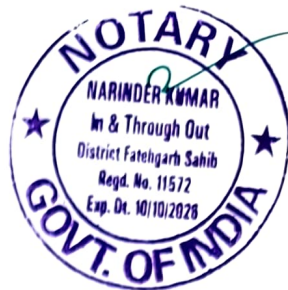
.....Respondents

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1896



REPRESENTATIVE CAPACITY

NEW DELHI
DATED- 13/01/25

THROUGH

PRASHANT MANCHANDA

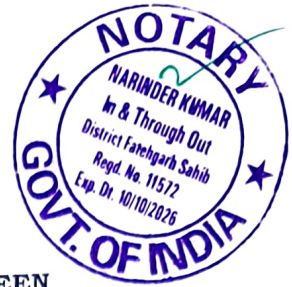
Advocate

P-4A, Jangpura Extension,
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Prashantmanchanda.05@gmail.com
9971879203

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Prashant Manchanda
Municipal Council
Fatehgarh Sahib



BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL (NGT)

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 295 Of 2023

IN RE:

IN THE MATTER OF:

Dimpal Kumar ...Applicant

Versus

State of Punjab & OthersRespondents

**Reply Affidavit (Response) on Behalf of
Respondent No. 5 (Municipal Council, Mandi
Gobind Garh)**

I, Sangeet Kumar, aged about 52 years having
aadhar card no. 288197769395 Mobile no.
9646060901 serving as Executive Officer, Municipal
Council, Mandi Gobindgarh, the Deponent, do hereby
solemnly affirm and state on oath as hereinunder:-

1. That, the Deponent named above presently
posted as the Executive Officer in the Municipal
Council, Mandi Gobindgarh (District Fatehgarh
Sahib, Punjab) has been continually working on
the said post since last 13 years and based on
the administrative decision making and exercise
of vested discretionary power by the Answering

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Respondent No. 5 the Deponent has been the designated Authorized Signatory on several occasions in the past on behalf of the Answering Respondent. Hence, the Deponent is authorized to sign and swear this Reply Affidavit on behalf of the Answering Respondent.

2. That, the Deponent humbly submits, that the Deponent has gone through the entire contents of the present Original Application (OA) under reference (being adjudicated upon by the Hon'ble Tribunal) and at the outset denies each and every statement and averment except those which display and record a specific admittance on part of the Answering Respondent (MC, Mandi Gobind Garh).

Additionally the Deponent also respectfully submits that, no averment or contention in the OA under reference should be construed as having been admitted either in part or in whole simply just because there has been no specific denial communicated / put on record by the Answering Respondent.

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3. That, the Deponent respectfully submits that before giving an apt and suitable response to the contents of the present OA under reference, it would be expedient in the interest of justice, equity and fair play to place before Hon'ble Tribunal certain key relevant facts that would help in effectively delineating the factual matrix of the case parameters of the present OA under reference.
4. That, the Deponent respectfully submits that the abovementioned Answering Respondent (Municipal Council, Mandi Gobind Garh, District Fatehgarh Sahib) has been arrayed as the Respondent No. 5; as a result of an impleadment order passed by the Hon'ble Tribunal on 23/07/2024.
- A copy of the aforesaid order dated 23/07/2024 is being annexed as **Annexure R 5/1** to this Response.
5. That, the Deponent humbly submits that the envisaged creation, functional role and duty

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discharge responsibilities of the Answering Respondent claim descent from the legislative provisions contained in The Punjab Municipal Act 1911 (as amended from time to time and hereinafter referred to as the PMA 1911) in conjunction with the Govt Mandate on Policy Measures communicated by the Govt of State of Punjab from time to time.

A copy of the aforementioned PMA 1911 is being annexed as **Annexure R 5/2** to this Response.

6. That, the Deponent humbly submits that in accordance with the mandate vested in the authority of the Answering Respondent vide the PMA 1911 (as amended from time to time) and the other associated provisions, like all other local bodies (units of self-governance) the Answering Respondent (MC, Mandi Gobind Garh) with its population around 100,000 as per the Census 2011 document (projected population count as in 2025 expected to be around 130,000) and having 29 wards, qualifies

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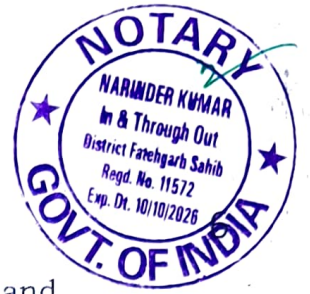


as a 'Municipal Council' and has its functional roles in the following broad categories:-

- i. Water supply
- ii. Roads (Excluding major district roads & National Highway)
- iii. Street lighting
- iv. Drainage
- v. Fire brigade
- vi. Market places
- vii. Sewage treatment
- viii. Public amenities
- ix. Social welfare
- x. Infrastructure development
- xi. Urban planning
- xii. Records of births and deaths
- xiii. Sports and recreational facilities
- xiv. Sanitation
- xv. Solid waste management
- xvi. Maintaining gardens, parks and playgrounds

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xvii. issuance of trade certificate, birth and death certificate, building permit, occupancy certificate, etc.

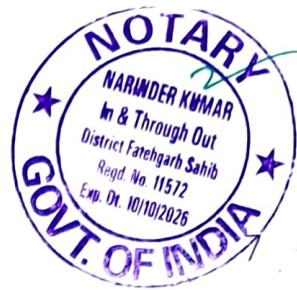
A copy of the aforementioned Census 2011 document is being annexed as **Annexure R 5/3** to this Response.

7. That, the Deponent is desirous of submitting, that to the best of knowledge, ability and understanding of the Deponent, the following are the main legislations/statutes as mentioned in the Schedule I of the NGT Act 2010, in accordance with which any dispute may be raised, and for the sake of brevity and clarity, the same are being enumerated below for ready reckoning:-

- i. The Water (Prevention and Control of Pollution) Act, 1974;
- ii. The Water (Prevention and Control of Pollution) Cess Act, 1977;
- iii. The Forest (Conservation) Act, 1980;
- iv. The Air (Prevention and Control of Pollution) Act, 1981;

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- v. The Environment (Protection) Act, 1986;
- vi. The Public Liability Insurance Act, 1991;
- vii. The Biological Diversity Act, 2002.
8. That, the Deponent further submits that based on a newspaper report (Titled - NCAP with multiple timelines to clean air in 102 cities to be released around August 15) published in Times of India (TOI), the Hon'ble Tribunal was pleased to take up the said matter and same was registered as OA No. 681 of 2018.
9. That, the Hon'ble Tribunal by means of the order dated 08/10/2018 had issued comprehensive directions in the matter (already on record as Annexure A 4 in the OA) based on which the Govt of Punjab had prepared an action plan titled Action plan for Clean Air for Mandi Gobindgarh (the Answering Respondent) dated 13/02/20219, which is also already on record as Annexure A 5 in the OA.
10. That, the Deponent further submits that for the implementation and execution of the Clean

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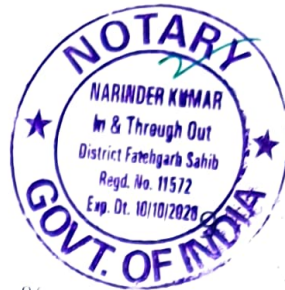
Air Program for Mandi Gobindgarh 2019 under the National Clean Air Program, 10 stakeholders were identified inclusive of MC, Mandi Gobindgarh and the District Administration (District Fatehgarh Sahib) under whose territorial and administrative jurisdiction lies the Answering Respondent.

11. That, the Deponent submits that based on the Clean Air Program 2019 for Mandi Gobindgarh, the main sources of the Air Pollution in Mandi Gobindgarh were identified as follows-

- i. Vehicular Emissions – Contributing 15 % Pollution
- ii. Road Dust – Contributing 25 % Pollution
- iii. Burning of garbage and biomass – Contributing 5 % Pollution
- iv. Industrial Emissions – Contributing 50% Pollution
- v. Mining – NIL since no mining activity occurs
- vi. Construction and Demolition Activities – Contributes 4 %

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vii. Other Sources – Contributing 1 %
Pollution

12. That, the Deponent most respectfully submits that as a law abiding citizen working in a law abiding local self govt entity (MC, Gobindgarh), the Deponent is duty bound to implement the Environment Policies and Guidelines issued by the Govts from time to time and also ensure the compliance of any initiative issued in pursuance to any directions passed by the Hon'ble Tribunal or any Court of Law.

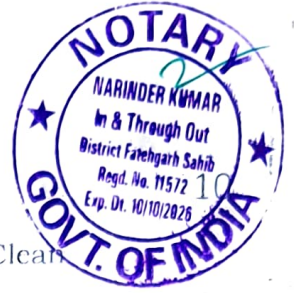
The Deponent is desirous of putting on record that in the due discharge of its duties the Answering Respondent dutifully performs among others the functional roles –

The Municipal Council (MC) Gobindgarh plays a pivotal role in executing the environmental policies of the state, ensuring compliance with the **National Clean Air Program (NCAP)** and other environmental mandates.

13. That, the Deponent further submits that the Answering Respondent has for the purpose of

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giving effect to the implementation of the Clean Air Program 2019 for Mandi Gobindgarh has undertaken key exercises aimed at reducing air pollution in accordance with the issued guidelines:-

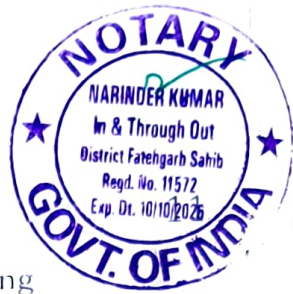
A: Mechanical Sweeping and Dust Suppression

The Answering Respondent has already deployed 1 Vehicle mounted Mechanical Road Sweeping Machine equipped with mechanically operated motor based brooms and 1 more such vehicle is under procurement. The detailed specifications of the aforesaid Mechanical Road Sweeping Machine along with its Registration certificate (in compliance of BS-VI Norms) are being annexed as **Annexure R 5/4 (colly.)** to this Response.

Additionally, the copy of the log book (For the period 2023- 2024) containing the daily trips of Mechanical Road Sweeping Machine for mechanical road sweeping maintained at the

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Municipal Council,
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office of Answering Respondent is being annexed as **Annexure R 5/5 (colly.)** to this Response.

The Deponent submits that, as per the log book maintained by the Office of Answering Respondent for the purpose of keeping daily records of operation of the vehicle mounted Mechanical Road Sweeping Machine deployed, on an average about 5-6 km road length is targeted for Road Sweeping Operation on a daily basis across the different road segments and hence the vehicle mounted Mechanical Road Sweeping operations on a weekly basis cover anywhere between 35-40 km road length.

B: Anti Smog Guns (ASG)

The Anti Smog Guns/ Spray Guns/ Mist Guns/ Water Canons are known to act and reduce air pollution by binding dust and other particulate matter (PM2.5 and PM10) and carrying them down to the ground level along with water.

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The ASG makes a canopy effect and works like rain to bring down the suspended particles wafting in the atmosphere. The water spray can go up to a height of 50 feet and spew water 30-60 litres per minute.

The Answering Respondent in compliance to the directives issued by the State Govt under the Clean Air Program 2019 for Gobindgarh has already procured and deployed 2 truck mounted Anti Smog Guns for combating the menace of Air Pollution.

The copy of the Registration Certificate and details of the vehicle (in compliance of BS-VI Norms) and the log book (for the period 2023-2024) of the daily trips of the vehicle mounted ASG along with the technical specifications and supporting photographs are being annexed as **Annexure R 5/6 (colly.)** to this Response.

The Deponent submits that, as per the log book maintained by the Office of Answering Respondent for the purpose of keeping daily

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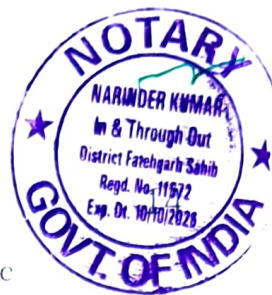
records of operation of the vehicle mounted ASG deployed, on an average about 19 km road length is targeted for ASG Operation on a daily basis across the different road segments and hence the ASG operations on a weekly basis cover anywhere between 130-150 km road length.

C: Water Sprinklers

The water sprinklers sprinkler vehicles that generally come in 2 configurations (Truck Sprinklers and Trolley Mounted Sprinklers) are known to improve the existing standards of public health and environmental quality by establishing efficient mechanism for dust suppression. As per the understanding and assessment of the Answering Respondent the main objective is to ensure clean and pollution free air, reduce dust particles in the environment and facilitate photosynthesis by spraying water over the leaves.

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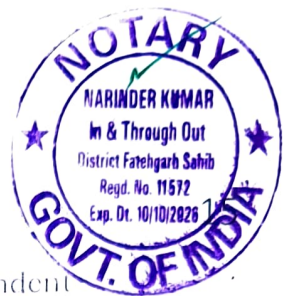
The copies of the photographs depicting the regular operation of the trolley mounted water sprinklers are being annexed as **Annexure R 5/7 (colly)** to this Response.

14. The Deponent also humbly submits that in the above 3 operations (**Water Sprinkler, Mechanical Road Sweeping & Anti-Smog Gun**) for controlling Air Pollution, the Answering Respondent has made use of the treated water from the STP (Sewage Treatment Plant) being run by Punjab Water Supply & Sewerage Board (PWSSB) the agency to which the Answering Respondent has assigned the task of running the STP. A copy of the communique depicting the arrangement between the Answering Respondent and the PWSSB is being annexed as **Annexure R 5/8 (colly.)** to this Response.

15. That, the Deponent respectfully submits that, with an objective of concerted efforts to reduce air pollution on account of the 'Infrastructure Development' activities that the Answering Respondent has to undertake in line with the

Secretary
Municipal Council
Mandi Gobindgarh

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mandate vested in it, the Answering Respondent has taken the following key steps :-

- i. Redevelopment of truck parking areas to minimize dust from unorganized parking on NHAI.
- ii. Construction and upgrading of roads with concrete and interlocking pavers to prevent dust generation and thus ultimately play a stellar role in reducing air pollution on account of dust generation owing to movement of vehicular traffic on road.

The interlocking pavers which are based on 'Interlocking Concrete Block Pavement (ICBP) technology have clearly distinct advantages over conventional road paving methods, (as highlighted Dr SD Sharma, Scientist F Central Road Research Institute, New Delhi in his publication) which makes it a suitable option for applications in specified areas and few of them are being enumerated below :-

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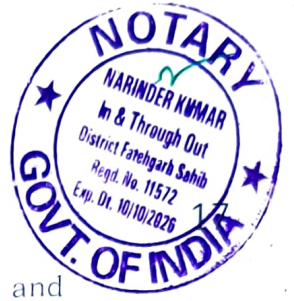
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- i. Mass production under factory conditions ensures availability of blocks having consistent quality and high dimensional accuracy.
- ii. Good quality of blocks ensures durability of pavements, when constructed to specifications.
- iii. ICBP tolerates higher deflections without structural failure and will not be affected by thermal expansion or contraction.
- iv. ICBP does not require curing, and so can be opened for traffic immediately after construction.
- v. Construction of ICBP is labor intensive and requires less sophisticated equipment.
- vi. The system provides ready access to underground utilities without damage to pavement.

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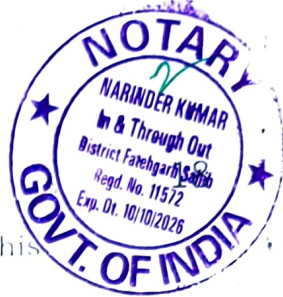
- vii. Maintenance of ICBP is easy and simple and it is not affected by fuel and oil spillage.
- viii. Use of coloured blocks facilitates permanent traffic markings.
- ix. ICBP is resistant to punching loads and horizontal shear forces caused by maneuvering of heavy vehicles
- x. Low maintenance cost and a high salvage value ensures low life cycle cost.

16. For the redevelopment of the truck parking areas to minimize dust on account of unorganized parking, the Answering Respondent has already completed the work. The copies of the site plan along with the supporting photographs are being annexed as **Annexure R 5/9 (colly.)** to this Response.

For the upgrading of roads with concrete and installing of the technically equipped interlocking pavers, the supporting photographs along with table showing area covered are being

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annexed as **Annexure R 5/10 (colly.)** to this Response.

17. That, the Deponent further humbly submits that as an additional innovative measure to reduce Air Pollution in compliance with the Clean Air Program 2019 for Gobindgarh, Answering Respondent had conceived the construction of a Gas Based Crematorium which has the potential to significantly reduce the pollution on account of burning of traditional wood and the said crematorium has been already constructed and is scheduled to become operational with effect from 1st January, 2025.

It is submitted that as per various reports available in the public domain, the gas based crematorium generally includes following components-

- i. Primary Combustion Chamber
- ii. Body Loading Trolley
- iii. Hot Duct
- iv. Secondary Combustion Chamber
- v. Venturi Wet Scrubber
- vi. Mist Eliminator
- vii. Dilution System

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- viii. Stack (30 m)
- ix. Control Panel
- x. Ash Chamber

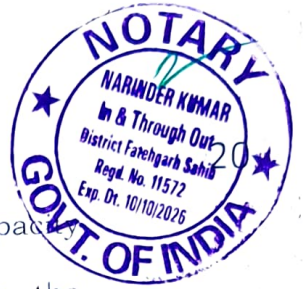
The details of the Gas Crematorium Project (work order assigned to Green Revolution Foundation, Jhajjar-Haryana vide letter dated 02/02/2024) undertaken by the Answering Respondent, along with supporting photographs is being annexed as **Annexure R 5/11 (colly.)** to this Response.

18. That, the Deponent further submits that, for the purpose and objective of reducing pollution on account of sewage and sewage wastes, the Answering Respondent has commissioned 1 STP in strategic site location at Gobindgarh. The STPs render yeoman service in the sense that

- i. Treated effluents from the STP are utilized for non-potable purposes, ensuring sustainable water use.
- ii. The said STP is supported by investment from MC MGG and is maintained by PWSSB

[Signature]
 Executive Officer
 Municipal Council
 Mandi Gobindgarh

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iii. The said STP plant has a working capacity of 25 MLD and is equipped with the innovative SDR Technology for sewage treatment

Additionally on part of the Answering Respondent the Plans are underway to upgrade and maintain sewer lines to prevent contamination and ensure proper disposal.

19. That, the Deponent further humbly submits that as part of its conscious efforts to ensure compliance compliances of the Clean Air Program 2019 for Gobindgarh to reduce Air Pollution, the Answering Respondent has also substantially demonstrated the efforts to make and popularize the switch to the cleaner Biofuels such as methane generated from Municipal Wet wastes being deployed as alternative energy source.

The Deponent submits, that according to various reports available in the public domain, the biomethanation plants use wet waste to


Principal Council
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produce biogas or bio-CNG, depending on the quality of the waste provided. The Biomethanation plants use anaerobic digestion to convert organic waste into biogas and biofertilizer. Anaerobic bacteria break down waste in the absence of oxygen to produce methane-rich biogas and nutrient-rich digestate.

In general following are feedstocks used in a biomethanation plant-

- i. Food waste from households, restaurants, hotels, etc.
- ii. Livestock manure and dairy waste

The anaerobic digestion process involves 4 stages

- a. Hydrolysis - Bacteria break down complex organic matter into simple soluble organic compounds like fatty acids.
- b. Acidogenesis - Acid-forming bacteria further convert the hydrolyzed products into organic acids, alcohols, hydrogen and carbon dioxide.

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c. Acetogenesis - Acetate-forming bacteria convert the products from acidogenesis into acetic acid, hydrogen and carbon dioxide.

d. Methanogenesis - Methane-forming archaea use acetic acid and hydrogen to produce methane and carbon dioxide.

The installation of a biomethanation plant comes with the following benefits

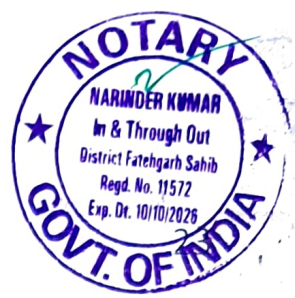
a. Produces biogas which can generate heat, electricity or bioCNG/ bioLNG for vehicles. This provides renewable energy and reduces fossil fuel use.

b. Reduces waste volumes by up to 95% and produces nutrient-rich fertilizer for soil and plants. This supports a circular economy.

c. Lowers greenhouse gas emissions by capturing methane, a potent GHG. The remaining digestate also produces little to no methane when applied as fertilizer.

[Signature]
Executive Officer,
Municipal Council
Mandi Gobindgarh

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verified that the Affidavit/SPA/GPA has
been readover & explained to the deponent
excitant who seemed directly to understand
the same at the time marking thereof



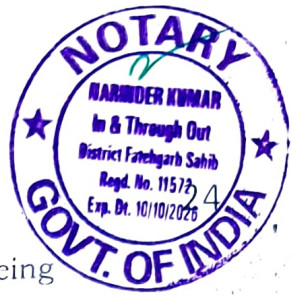
- d. Requires low investments and provides quick returns as multiple revenue streams are possible from energy, fertilizer and waste disposal.
- e. Provides rural and city waste management solutions. Decentralized small-scale plants can also meet local energy needs.
- f. Additional benefits include reducing pollution in water bodies and odour in the vicinity. The fertilizer can cut down chemical fertilizer costs for farmers.

The copy of the Biomethanation Plant and its specifics as commissioned by the Answering Respondent is being annexed as **Annexure R 5/12 (colly.)** to this Response.

20. That, the Deponent further submits that in addition, the Answering Respondent has broadly taken following key steps and measures to reduce Air Pollution and bring it within the plan objectives of Clean Air Program 2019 for

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Municipal Council
Mandi Gobindgarh

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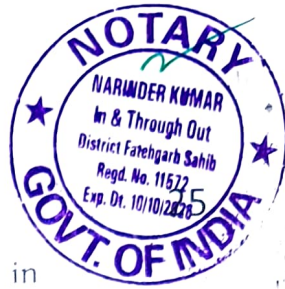


Mandi Gobind Garh, and same are being enumerated below -

- i. Plans are sanctioned as per provisions of Master Plan notified
- ii. MC permitted IRM Limited to lay gas pipe line within MC Limits of Gobindgarh.
- iii. The Answering Respondent has periodically from time to time issued notices as well as taken prohibitive steps as mandated under the law to for ensuring closure of non-complying industrial units
- iv. Optimal and judicious use of resources to meet the Clean Air Program 2019 objectives. This includes the NCAP Grant received and spent. Spent about **80% grant** The Municipal Council has efficiently utilized NCAP grants and its own funds to execute projects aimed at reducing air pollution. The Council is committed to furthering these efforts by adopting sustainable and impactful


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solutions to improve air quality in Gobindgarh.

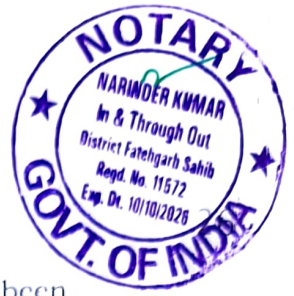
Municipal Council has installed Biomethanation plant, with a capacity of 15 Tons Per Day (TPD), which is now ready for commissioning. The Biomethanation plant initiated by MC MGG is the pioneer project in the state of Punjab and has the potential to serve as a model template for all other Municipal Bodies throughout the state. This plant will play a crucial role in converting organic waste into biogas, thereby reducing the volume of waste going to landfills and contributing to sustainable waste management practices.

The copy of the maintained excel sheet exhibiting the optimal and diligent usage of the grants given by the Govt Agencies is being annexed as **Annexure R 5/13 (colly.)** to this Response.

21. That, the Respondent further submits that, as part of its sustained efforts at addressing the

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problem of littering and dumping as have been brought to the knowledge of the Answering Respondent by the Respondent No. 4 (NHAI, Ambala) the Answering Respondent has clarified its stand, position and action taken in its letter dated 30/10/2024, a copy of which is being annexed as **Annexure R 5/14 (colly.)** to this Response.

22. That, the Deponent humbly submits that in response to the Show Cause Notice issued by the PPCB to Answering Respondent vide the communication dated 26/11/2024, the Answering Respondent vide its communicate dated 02/12/2024 has in detail provided the Action Taken Report on behalf of the Answering Respondent aimed at bringing on record the fact of ensuring compliance in letter and spirit of the objectives of the Clean Air Program 2019 for Mandi Gobind Garh.

A copy of the above communicate is being annexed as **Annexure R 5/15 (colly.)** to this Response.


Mandi Gobindgarh

certified that the Affidavit/SPA/GPA has been read over & explained to the deponent; Respondent who seemed directly to understand the same at the time marking thereof



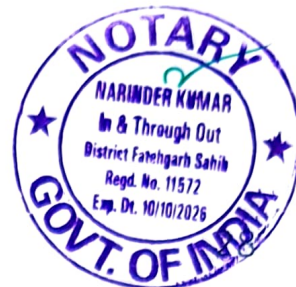
23. That, the Deponent further respectfully submits that as a sequel to issues raised by NHAI in its various correspondences addressed to Answering Respondent from time to time, the Answering Respondent has vide the communicate dated 20/12/2024 communicated to NHAI in a consolidated manner the actual ground position and the details of the regular and sustained efforts undertaken by it to meet out the objectives of Clean Air Program 2019 for Mandi Gobind Garh.

A copy of the above mentioned communicate dated 20/12/2024 is being annexed as **Annexure R 5/16 (colly.)** to this Response.

24. That, the Deponent further submits that as per the 2024 edition of the 'Swachh Vayu Suvakshan' an initiative by MoEF&CC (Govt of India) to rank cities on the basis of implementation of activities approved under city action plan and air quality in 130 NCAP cities, the town city of Mandi Gobind Garh has been ranked at No. 32 in the list of Tier 3 Cities for

[Signature]
Municipal Council
Mandi Gobindgarh

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its efforts in contributing towards the Clean Air Program Objectives.

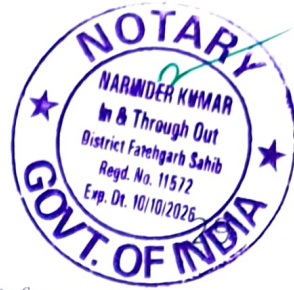
A copy of the above notification as released in the National level workshop for celebrating "International Day of Clear Air for Blue Sky" at Jaipur on 7th September 2024: is being annexed as **Annexure R 5/17 (colly.)** to this Response.

25. That, the Deponent is desirous of placing on record the fact that, the Answering Respondent with an intent to meet out the objectives of the Clean Air Program 2019 for Mandi Gobindgarh and ensure compliance of same has vide authority vested in it through Section 156 of PMA 1911 (Depositing or throwing of earth or material of any description on roads or into drains) taken steps in terms of conducting inspections and issued challans (worth INR 1 Lakhs) in accordance with law.

26. That, the Deponent further submits that in furtherance of its commitment to meeting out

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the objectives of the Clean Air Program 2019 for Mandi Gobindgarh and discharging its part of obligations and duties to ensure compliance of same the Answering Respondent has from time to time conducted numerous raids and inspections as part of its sustained campaign against the illegal use of plastic and issued challans worth INR 72,000/- over a given period.

27. That, the Deponent is also desirous of submitting herein before the Hon'ble Tribunal, that the Answering Respondent being an agency (instrumentality) entrusted with carrying out the mandated functions of the state is highly sensitive to the cause of environment and has from time to time on a recurring basis throughout the year conducted public awareness meetings and launched initiatives and campaigns to sensitize the public about environmental issues and long term gains from environmental conservation.


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The Deponent further submits, that as part of the above initiative, the Answering Respondent has undertaken steps for the following activities:

- a. Regular awareness meetings organized in collaboration with local NGOs and school authorities to educate citizens about the importance of proper waste management.
- b. Special sessions conducted in residential areas to highlight the adverse effects of littering and improper dumping of waste.
- c. Awareness campaigns carried out in markets and commercial areas to engage shopkeepers and traders in maintaining cleanliness.

28. That, the Deponent further humbly submits that the Answering Respondent as a duly authorized and responsible arm of the State, in accordance with the mandate vested in it as per Statutes, has also been discharging its functions in terms of the imposition of various punitive measures such as fines, chalans and

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detrant actions such as notices / warning notices to defaulting individuals as well as defaulting entities from time to time thereby discharging its duties with utmost competence and due diligence.

The summarized list of such actions is being enumerated below:

- i. Notices issued to individuals and entities found littering or dumping waste in public areas.
- ii. Warning notices delivered to commercial establishments for non-compliance with waste segregation rules.
- iii. Fines imposed and strict action initiated under municipal laws for repeated violations of waste management guidelines.

A copy of one such action taken initiative targeting the Defaulters and showing details of the amount recovered as penal fine is being

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annexed as **Annexure R 5/18 (colly.)** to this Response.

29. That, the Deponent is further desirous of placing on record the fact that, the Answering Respondent in accordance with the mandate vested in it as per Statutes, has followed a crystal clear and recorded transparent process in planning, procurement and execution of the tasks to meet out the Clean Air Program 2019 objectives in true letter and spirit in accordance with law by following the procedure of advertisement, notification of tender process and awarding of work order / work contract.

The copies of documents depicting the above exercise in representative capacity are being annexed as **Annexure R 5/19 (colly.)** to this Response.

30. That, the Deponent most respectfully submits that in the interest of protecting and safeguarding its interests the Answering Respondent reserves the right to file the additional Counter Affidavit/supplementary

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Counter Affidavit at any point of time in future
in case the situation such demands.

Date:

Place:

[Signature]
Executive Officer
Municipal Council
Mandi Gobindgarh

VERIFICATION

I, Sangeet Kumar, Executive Officer, Municipal Council, Mandi Gobindgarh, do hereby verify that the contents of paras to of this affidavit are true to the best of my knowledge and the contents of the paras to are true as per information derived from the records while the contents of paras to of this affidavit are believed by me to be true based on the legal advise.

NO PART OF IT IS FALSE. AND NOTHING MATERIAL HAS BEEN CONCEALED. SO HELP ME GOD

[Signature]
I certify that the Affidavit/SPA/GPA has been read over & explained to the deponent; executant who seemed directly to understand the same at the time marking there of

[Signature]
Executive Officer
Municipal Council
Mandi Gobindgarh

I identify the Deponent, who has signed before me and is personally known to me.

ADVOCATE

[Signature]
Attested as Identified

NOTARY PUBLIC
Fatehgarh Sahib Punjab India

This document has been entered
in my register vide
Serial No. 43 Date 15 JAN 2025

15 JAN 2025